





## ఆంధ్రప్రదేశ్ రాజపత్రము THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 5]

AMARAVATI, FRIDAY, 10th APRIL, 2020.

# ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 10<sup>th</sup> April, 2020 is being published under Article 348(3) of the Constitution of India for general information:-

#### ANDHRA PRADESH ORDINANCE NO. 5 OF 2020

Promulgated by the Governor in the Seventy First year of the Republic of India.

## AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PANCHAYAT RAJ ACT, 1994.

Whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

J.No. 87/20

### Short title and 1.

- (1) This Ordinance may be called the Andhra Pradesh Panchayat Raj (Second Amendment) Ordinance, 2020.
- (2) It shall come into force at once.

Substitution of 2. section 200.

Act No. 13 of

1994.

In the Andhra Pradesh Panchayat Raj Act, 1994 in Part - V, in Chapter-I for section 200 along with marginal heading, the following shall be substituted, namely,-

Constitution of Andhra Pradesh State Election Commission for Local Bodies

- 200. (1) There shall be constituted a State Election Commission for the superintendence, direction and control of the preparation of electoral rolls for, and the conduct of elections to, all the Panchayat Raj Institutions governed by this Act.
- (2) The said State Election Commission for Local Bodies shall consist of a State Election Commissioner. The Governor on the recommendation of the Government shall appoint a person, who has held an office of the Judge of a High Court, as State Election Commissioner.
- (3) State Election Commissioner shall hold office for a term of three (3) years and shall be entitled to be considered for re-appointment for another term of three (3) years.

Provided that no person shall hold the office of State Election Commissioner for more than (6) years in the aggregate.

(4) The conditions of service of office of the State Election Commissioner shall be such as the Governor may, by rule, determine:

Provided that the State Election Commissioner shall not be removed from his office except in like manner and on the like grounds as a Judge of a High Court and the conditions of service of the State Election Commissioner shall not be varied to his disadvantage after his appointment.

(5) On and with effect from the date of coming into force of this Ordinance, any person appointed as State Election Commissioner and holding office as such shall cease to hold office.

#### BISWABHUSAN HARICHANDAN,

Governor of Andhra Pradesh.

### GONTU MANOHARA REDDY, Secretary to Government,

Legal and Legislative Affairs & Justice.

Law Department.